

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA No. 59 of 2019**

**Dated : 16<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Indo count Industries Ltd. and Pranavaditya  
Spinning Mills Ltd.**

**... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.**

**... Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Hemant Singh  
Mr. Ambuj Dixit  
Mr. Nishant Kumar  
Mr. Tushar Srivastava

Counsel for the Respondent(s)

:

Mr. Anup Jain for R-2

**ORDER**

**Admit.**

Finally two weeks' time, i.e. on or before 30.4.2019 is granted to the Respondents to file reply along IA with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 7.5.2019 with advance copy to the other side.

List the matter on **02.07.2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/pk*